

dulged against ourselves on some critical occasions. Our report should be the last word for authenticity and sincerity of detail.

I would now like to say a few words about our Press Information Bureau. I am glad Government has of late been paying attention to the Press Information Bureau. The Bureau has been supplying the weekly dope, to the papers down below at the district level. The moment we are able to reach the reader in the districts and *taluqs* through these small organs, we will be able to educate them in such a way that they will face the strongest currents of the world. We have inherited spiritual values of non-violence from down the ages. The dissemination of these rules are really in safe hands, in the hands of patriots who shall be able to do a good job indeed.

In the end, I want the Prime Minister to favourably consider the appointment of good, able, patriotic Press Information Officers for post of Consuls-General. It is but natural that after a period of hard work as Press Correspondents or in the Press Information Bureau, journalists could look forward for promotion as our Consuls-General abroad so that they may feel that the sweets of office are not denied to them; they may feel that though most of them work for twenty-four hours, they may feel that they have as much right to appointments abroad just in the manner of a retired General, or a retired Secretary or a superannuated officer of the Government of India, looking forward for higher promotions.

I warmly support the Demands of the Information and Broadcasting Ministry. I must frankly say that the Opposition has not been able to make one single major point. I am glad Government has taken to the policy of giving more advertisements to the Indian language papers. The day will come when the language papers will have a circulation of 25 million copies.

**Mr. Chairman:** In addition to the cut motions already moved, there is another cut motion No. 632 which may also now be moved.

*Policy regarding selection of members for Programme Advisory Committee*

**Shri Boovarahasamy** (Perambalur): I beg to move:

"That the demand under the head 'Broadcasting' be reduced by Rs. 100."

**Mr. Chairman:** This cut motion is also before the House for discussion.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-FIFTH REPORT

**Shri Kasitwal** (Kotah-Jhalawar): I beg to move:

"That this House agrees with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th March, 1955."

No amendments to this report have been received and I trust that this House will adopt it.

**Mr. Chairman:** The question is:

"That this House agree with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th March, 1955."

*The motion was adopted*

PREVENTION OF CORRUPTION (AMENDMENT) BILL

**Mr. Chairman:** The House will now resume further discussion on the motion moved by Shri Uma Charan Patnaik on the 18th March, 1955 that the Bill further to amend the Prevention of Corruption Act, 1947 (Amendment of Section 5), be circulated for the purpose of eliciting opinion thereon by the end of July 1955.